CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA). Indiranagar, Bangalore - 560 038

APPLICATION NO

668

W.P. NO

16879/83

Applicant

Shri V.P. Hiremath

V/s

The Secy, Dept of P & AR, M/o Home Affairs New Delhi & 3 Ors

To

- 1. Shri V.P. Hiremath Deputy Conservator of Forests Kollegal Mysore District
- Shri M. Narayana Swamy Advocate 844 (Upstairs) Vth Block, Rajajinagar Bangalore - 560 010
- The Secretary Dept. of Personnel & Administrative Reforms Ministry of Home Affairs
- 4. The Secretary Food & Forest Department Govt. of Karnataka Vidhana Soudha Bangalore - 560 001
- Shri K. Sundar Naik, I.F.S. Deputy Conservator of Forests Koppa Division, Koppa
- 6. Shri S.C. Neginhal, I.F.S. Deputy Conservator of Forests Green Belt, Aranya Bhavan Malleswaram, Bangalore - 3

North Block, New Delhi Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAW/ application on ____

26-8-87

DEPUTY REGISTRAR (JUDICIAL)

Encl : as above

Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

-8. Shri S.M. Babu State Govt. Pleader Karnataka Administrative Tribunal Indiranagar Bangalore - 560 038

RECEIVED (6) Com's Diary No. Date: 4 9/8

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 26TH DAY OF AUGUST, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 668/1987

Shri V.P. Hiremath,
S/o P.V. Hiremath,
aged 33 years,
Deputy Conservator of Forests,
Kollegal, Mysore District. Applicant
(Shri M. Narayana Swamy, Advocate)

- 1. The Union of India by its Secretary, Department of Personnel & Administrative Reforms, Ministry of Home Affairs, North Block, New Delhi.
- 2. The State of Karnataka by its Secretary to Government, Food and Forest Department, Vidhana Soudha, Banyalore.
- 3. K. Sundar Naik, I.F.S. Deputy Conservator of Forests, Koppa Division, Koppa.
- 4. S.G. Neginhal, I.F.S.
 Deputy Conservator of Forests,
 Green Belt, Aranya Bhavan,
 Malleswaram, Bangalore.

Respondents.

(Shri M.S. Padmarajaiah, SCGSC for Respondent - 1) (Shri S.M. Babu, Advocate for Respondent - 2)

This application having come up for hearing to-day, Vice-Chairman made the following:

DRDER

This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985 ('the Act').

- 2. At the material time the applicant and Respondents 3 and 4 were working as Assistant Conservator of Forests (ACFs) in the Karnataka State Forest Service and in that service, the applicant was senior to Respondents 3 and 4.
- 3. In making selections to the Indian Forest Service (IFS) in 1981 by appointment by promotion under Regulation No.5 of the Indian Forest Service (Appointment and Promotion) Regulations, 1966 (Regulations) the applicants, respondents 3 and 4 and several other ACFs were eligible. In conformity with the same, Regulations and all other relevant provisions a Selection Committee (SC) constituted thereto made selections with which the UPSC concurred. In conformity with the same Government of India (GDI) by its Notification No.17013/10/82-AIS(IV) dated 27th July 1982 (Annexure-B) had published the select list of officers selected to IFS from the State Cadre. In that list Respondents 3 and 4 wax had been assigned a higher rank over the applicant. In Writ Petition No.16879/83 the applicant moved the High Court for a direction to declare him as senior to Respondents 3 and 4 in that select list, which on transfer has been registered as Application No.668/1987.
- 4. The applicant claims that on making selections to IFS his seniority over respondents 3 and 4 in the State Cadre, must have been maintained and that he should have been assigned a higher rank over Respondents 3 and 4.

- 5. Shri M. Narayanaswamy, learned counsel for the applicant contends, that the assignment of higher ranks to Respondents 3 and 4 in the IFS over the applicant illegal was wholly/improper and unjustified.
- 6. Shri M.S. Padmarajaiah, learned counsel for the Respondent-1 and Shri S.M. Babu, learned counsel appearing for Respondent-2, sought to support the action of SC and GOI.
- 7. Shri Babu has produced the original records of Karnataka Government which contain an authenticated copy of the proceedings of the SC held on 19th December 1981 making selections to IFS, which has also been perused by Sri Narayanaswamy. In those proceedings of the SC, the applicant has been graded as "good" and Respondents 3 and 4 had been graded as "very good". On these gradings the, SC had prepared the select list placing Respondents 3 and 4 over the applicant with which the UPSC had concurred. In conformity with them the GGI, had issued notification on 27-7-1982.
- 8. Whatever be the position of the parties in the State Cadre, the assessments made and the gradings given by the SC with which the UPSC had concurred, had altered the position of the applicant and Respondents 3 and 4 in the IFS. The assessments made and gradings assigned to the applicant and Respondents 3 and 4 are in conformity with the regulations and the principles enunciated by the Supreme Court in R.S. DAS v. UNION OF INDIA A.I.R.(1987 SC 593.) We do not find any infirmity or illegality in

the gradings and the assignment of rankings to the applicant and Respondents 3 and 4. From this it follows the challenge of the applicant is liable to be rejected.

9. On the foregoing discussion we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But in the circumstances of the case we direct the parties to bear their own costs.

Sdl. — Vice-Chairman JSBN

Member (A)

bsv/Mrv.

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DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUTE.

ABDITIONAL BENCH

BANGALORE